

Central Administrative Tribunal
Principal Bench

O.A. No. 1994 of 1998

New Delhi, dated this the 14th October, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Madan Singh,
S/o Shri Inder Singh (Kutti Singh),
Vill. & P.O. Mitarau,
Nazafgarh, New Delhi. Applicant

(By Advocate: Shri U. Srivastava)

Versus

Union of India through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
Bikaner (Rajasthan).
3. The Permanent Way Inspector,
Northern Railway,
Bhiwani, Haryana. Respondents

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for consideration of his case for reengagement as casual labourer against juniors and outsiders and thereafter regularise him in accordance with rules and instructions.

2. Applicant's counsel Shri Srivastava states that applicant's representation undated (Ann. A-3) still remains undisposed of.
3. If so, this O.A. is disposed of with a direction to respondents to dispose of the aforesaid representation (Ann. A-3) in accordance

(2)

with rules and instructions within four months from
the date of receipt of a copy of this order. No
costs.

Adige
(S.R. Adige)
Vice Chairman (A)

/GK/